

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No107
IA 815 (AHM) 2020
in
CP(IB) 137 (AHM) 2018

Order under Section 7 IBC

IN THE MATTER OF:

Bank of India
V/s
Diamond Power Infrastructure Ltd

.....Applicant

.....Respondent

Order delivered on 22.06.2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : Learned Counsel, Mr. Nirag Pathak
For the IRP/RP :
For the Respondent : Learned Counsel, Mr. Dhruvin Dossani

ORDER

IA 815(AHM) 2020 is filed for direction to Resolution Professional (RP) to release the goods of the Applicant which is in custody of the RP.

Pleadings are complete.

Matter stands adjourned to 20.07.2021

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B. GOSAVI)
MEMBER (JUDICIAL)